

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT
LOK SABHA
UNSTARRED QUESTION NO. 1323
TO BE ANSWERED ON 11.12.2023**

NON-PAYMENT OF WAGES TO LABOURERS

†1323. SHRI PASHUPATI NATH SINGH:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the Government has received any complaint of non-payment of wages to the labourers by the employers;**
- (b) if so, the details thereof and the punitive action taken by the Government in this regard;**
- (c) the compensation paid to the labourers on receipt of the information of non-payment of minimum wages to them; and**
- (d) the concrete steps taken/proposed to be taken by the Government to ensure the payment of minimum wages to the workers/labourers?**

ANSWER

**MINISTER OF STATE FOR LABOUR AND EMPLOYMENT
(SHRI RAMESWAR TELI)**

(a) to (d): Both the Central Government and the State Governments are the appropriate Governments to enforce the provisions of the Payment of Wages Act, 1936, and the Minimum Wages Act, 1948, including the provisions relating to non-payment of wages/minimum wages, in their respective jurisdictions. The enforcement in the Central sphere is secured through the inspecting officers of the Chief Labour Commissioner (Central) commonly designated as Central Industrial Relations Machinery (CIRM) and in the State Sphere through the State Enforcement Machinery. The designated inspecting officers conduct regular inspections and in the event of detection of any case of non-payment or under-payment of minimum wages, they direct the employers to make payment of the shortfall of wages. In case of non-compliance, penal provisions prescribed under sections 17A and 20 of the Payment of Wages Act, 1936 and section 22 of the Minimum Wages Act, 1948 are taken recourse to. The details regarding number of claim cases filed and decided in the Central sphere under the Payment of Wages Act, 1936, and the Minimum Wages Act, 1948, for the last three years are annexed.

Annexure referred to in reply to part (a) to (d) of Lok Sabha un-starred question no. 1323 for 11.12.2023 regarding Non-payment of Wages to Labourers.

Claim cases under Minimum Wages Act, 1948

YEAR	CLAIMS FILED UNDER MINIMUM WAGES ACT, 1948			
	FILED	DECIDED	AWARDED (Rs.)	NO. OF WORKERS BENEFITTED
(1)	(2)	(3)	(4)	(5)
2021-22	5297	2102	17,77,22,490/-	7487
2022-23	3044	2981	32,80,07,597/-	14757
2023-24 (up to October, 2023)	2137	1380	27,08,75,457.6/-	5317

Claim cases under Payment Of Wages Act, 1936

YEAR	CLAIMS FILED UNDER PAYMENT OF WAGES ACT, 1936			
	FILED	DECIDED	AWARDED (Rs.)	NO. OF WORKERS BENEFITTED
(1)	(2)	(3)	(4)	(5)
2021-22	811	400	29,80,27,109/-	5277
2022-23	424	479	5,21,63,729/-	6030
2023-24 (up to October, 2023)	359	510	8,58,67,285/-	1638
